

Allegations against Shri Rajani Patel and his Wife

3012. DR. VASANT KUMAR PANDIT: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether Government has received several complaints from the public about suspicious black-money deals of Shri Rajani Patel, Mrs. Baku Rajani Patel and Shri Ravi Shukla, the Collector of Customs, Bombay;

(b) whether Government have investigated into the financial deals and foreign commitments of firms like Protos Engineering Ltd., Sandoz Ltd., J. V. Gokul & Sons, C. Ramon and Others in the context of their connections with Shri Rajani Patel and his wife; and

(c) whether Government have investigated into the connections of I.C.B. (Industrial Consulting Bureau) with Rajani Patel and his wife and the financial implications arising from it?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Such complaints have been received regarding Shri Rajani Patel.

Complaints have also been received alleging association of Shri R. N. Shukla formerly Additional Collector of Customs, Bombay with Shri Rajani Patel and others in corrupt activities.

(b) and (c). No, Sir.

12.16 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER CUSTOMS ACT, CENTRAL EXCISE RULES AND BANKING SERVICE COMMISSION ACT

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI

H. M. PATEL): I beg to lay on the Table.—

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 426(E) published in Gazette of India dated the 30th June, 1977 making certain amendment to Notification No. 347—Customs dated the 2nd August, 1976, together with an explanatory memorandum.

(ii) G.S.R. 429(E) published in Gazette of India dated the 1st July, 1977 making certain amendment to Notification No. G.S.R. 41 dated the 3rd January, 1969, together with an explanatory memorandum.

(iii) The Notified Goods (Prevention of Illegal Import) Amendment Rules, 1977, published in Notification No. G.S.R. 430(E) in Gazette of India dated the 1st July, 1977, together with an explanatory memorandum.

[Placed in Library. See No. LT-639/77.]

(2) A copy of Notification No. G.S.R. 818 (Hindi and English versions) published in Gazette of India dated the 25th June, 1977 making certain amendment to Notification No. 145/71—Central Excise dated the 26th July, 1971, issued under the Central Excise Rules, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-640/77.]

(3) A copy of the Banking Service Commission (Terms and Conditions of Service of Chairman) Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 415(E) in Gazette of India dated the 25th June, 1977, under sub-section (3) of section 31 of the Banking Service Commission Act, 1975. [Placed in Library. See No. LT-641/77.]